

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.233-IA/1128(AHM)2023
in
CP(IB)/160(AHM)2021

Proceedings under Section 9 IBC

IN THE MATTER OF:

Savithri Devi Proprietor of Agarwal Steel Enterprises
V/s
GMW Private Limited

.....Applicant

.....Respondent

Order delivered on: 05/06/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Sejal Thakore, adv. for Mr. Kamlesh Vaidankar Adv.
For the Respondent : Mr. Shashvata Shukla, Adv.

ORDER

IA/1128(AHM)2023

Ld. Counsel for the applicant seeks permission to withdraw the application as the matter is settled between parties. They have also filed withdrawal affidavit. In view of the same, permission is granted. Accordingly, IA 1128 of 2023 is disposed-off as withdrawn.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)